

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942, Fax-23753923**  
**Website: [www.cercind.gov.in](http://www.cercind.gov.in)**

**Ref: Docket No. 21/GT/2011**

Date: 11.10.2011

To

**The Executive Director (Commercial),**

NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

**Subject: Petition for approval of tariff of Farakka Super Thermal Power Station, Stage-III (1X500MW) for the period from anticipated date of commercial operation i.e. 01.10.2011 to 31.3.2014.**

Sir,

With reference to your petition on the subject mentioned above, I am directed to inform you that information on the following is required to be filed on affidavit, with an advance copy to the respondents/ beneficiaries, on or before 25.10.2011.

- (i) This project is an expansion project and having Mega power status, the capital cost/MW of ₹ 4.98 Crs. up to cut-off date appears to be higher. In this connection, proper justification on the higher capital cost along with specific reasons are to be furnished.
- (ii) The main plant package was awarded to single bidder (BHEL) on negotiation/tender basis. Justification as to the reasonableness of the awarded cost of ₹ 1143.86 Crs. with escalation factor in the absence of any other competitive price to be submitted.
- (iii) Reasons for time over-run of 18 months with reference to scheduled date of commercial operation. Also, the corresponding cost over-run due to said time over-run along with proper justification.
- (iv) The details of liquidated damages (LD) to be recovered against different packages due to time over-run, if the delay was on the part of the contractor.
- (v) The detailed breakup of other taxes and duties of ₹ 21286 lakhs included in the capital cost, furnished in Form 5B.
- (vi) The details of infirm power injected into the grid from the date of synchronization to the actual date of commercial operation and the revenue earned from the sale of infirm power (excluding fuel cost).
- (vii) The actual capital cost as on date of commercial operation and the projected additional capital expenditure (item wise cost detail and category of claim with justification) for the period from date of commercial operation to the cut-off date i.e. 31.03.2014.

- (viii) The price and GCV of fuel (Coal & HFO) for preceding three months from the actual date of commercial operation.
- (ix) The details of the expenditure booked under 'Other Charges' (Sl.No.14, Form15) for coal, for the months from April 2011(₹7866492), May 2011 (₹8540080) & June 2011 (₹ 7903889).
- (x) Clarification as to, whether the date of commercial operation of the generating station has been declared. If so, whether there is any change in the anticipated capital cost as on the date of commercial operation of the generating station?
- (xi) Auditors certificate as per Regulation 5(2) of the 2009 regulations.
- (xii) The editable soft copy of the Interest during construction (IDC) calculations (with links) giving date of drawls and applicable interest rates.
- (xiii) Form 8 in respect of all bond series loan.
- (xiv) Asset wise details of discharge of liabilities as worked out and shown in Form 9 i.e. Statement of Additional Capitalization after date of commercial operation are to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours Sincerely,

Sd/-  
(Ritu Randeva)  
Assistant Chief (Legal)

